



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Dec/202526/13

DATED: 17/12/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Dec/202526/13 dated 17/12/2025 of Norms Committee - II for the year 2025-26 was held on 17/12/2025 under the Chairmanship of SHRI LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT

2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI YASHWANT KUMAR SINGH , Dy. DGFT	DGFT
2	SHRI SANDEEP KUMAR, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	2 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00003707AM25
RA File Number	56AA04002898 AM21
Licence No and Date	5611000223/30/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms ratified as per their A.A.No.5611000015 dated 24.09.2024 as under: 1. Width of export item may be specified as 1.22 Meters 2. Net Weight of export item may be specified as 1,02,900 Kgs. 3. Quantity of import item may be allowed as 1,75,000 meters (46,725 Kgs.) inclusive of 5% wastage. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	3 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	4 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	5 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:	

1. Submit a colored drawing of each export item, indicating all imported and Indigenous components in the export product.
2. Submit a list of the indigenous components and raw materials, if any, required during the manufacturing of the export product.
3. Submit a complete calculation of the use of resin and reasons for the 3% wastage.
4. Justify the import of PCB Assembly in odd numbers against the export of even numbers with NIL wastage.

The case stands deferred.

Case No.	6 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	7 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00005046AM25
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	8 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	9 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. SUBMIT A COLOURED PHOTOGRAPH OF THE EXPORT PRODUCT. 2. SUBMIT PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION. 3. SUBMIT DETAILED PROCESS OF MANUFACTURING. 4. WHAT IS THE DIAMETER OF THE IMPORTED WIRE ROD? SUBMIT A COPY OF THE BILL OF ENTRY. 5. HOW CAN COPPER WIRE ROD BE CONVERTED INTO COPPER BUS BAR? SUBMIT SIZE OF THE BUS BAR (WIDTH & THICKNESS). SUBMIT A COPY OF THE SHIPPING BILL. 6. WHAT IS THE MEANING OF TIN COPPER BUS BAR? WILL BUS BAR BE COATED WITH TIN? WILL TIN BE PROCURED FROM A LOCAL SOURCE? IF YES, SUBMIT REVISED APPENDIX 4E BY INDICATING TIN AS INDIGENOUS INPUT IN TABLE 2.	

The case stands deferred.

Case No.	10 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT: NIZONI POWER BANK, 10000 MAH, BLACK QTY: 60000 NOS ITEMS OF IMPORTS: 1. LI-POLYMER BATTERY CELL (MODEL: 1260110). 2. SHELL FOR POWER BANK, Y10000, BLACK RECOMMENDATION: (I) WASTAGE TO BE ALLOWED: NIL. (II) QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	11 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00001108AM26
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	12 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 11.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	13 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Net weight of export item may be specified as 57.242 MT. 2. Quantity of import item at SI.No. 1 (i.e. Primary Unalloyed Aluminium) may be allowed as 1.02 Kgs/Kg content in the export item taking clue from SION C-1394. 3. Quantity of import item at SI.No. 2 (i.e Magnesium) may be allowed as 1.10 Kgs/Kg content in the in the export item , taking clue from SION C-1394.	

4. Quantity of import item at SI.No. 3 (i.e Silicon) may be allowed as 1.075 Kgs/Kg content in the export item , taking clue from SION C-1394.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	14 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00396423AM22
RA File Number	10AX04000088 AM22
Licence No and Date	1011000981/22/03/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM EXTRUSIONS AND PROFILES (SARAYA)	6020.75 KGS	ALUMINIUM EXTRUSION 6063 SCARP TREAD	5% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
2	ALUMINIUM EXTRUSIONS AND PROFILES (SARAYA)	6004.74 KGS	ALUMINIUM EXTRUSION 6063 SCARP TREAD	5% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
3	ALUMINIUM EXTRUSIONS AND PROFILES (DOOR SECTION)	2015.44 KGS	ALUMINIUM EXTRUSION 6063 SCARP TREAD	5% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.

4	ALUMINIUM EXTRUSIONS AND PROFILES (DOOR SECTION)	9025.28 KGS	ALUMINIUM EXTRUSION 6063 SCARP TREAD	5% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
5	ALUMINIUM EXTRUSIONS AND PROFILES (DOOR SECTION)	571.790 KGS	ALUMINIUM EXTRUSION 6063 SCARP TREAD	5% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	15 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00006430AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	16 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	17 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	18 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	19 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	ORIENT CABLES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001216AM23
RA File Number	05AX04000678 AM23
Licence No and Date	0511013021/06/06/2022
Norms Committee Decision: The Committee examined the case as per the agenda. The unutilised Authorisation No. 0511013021 dated 06/06/2022, surrendered by the firm, stands cancelled by CLA vide letter No. 05AE04002890AM26 dated 08/08/2025. Consequently, the Committee decided to close the firm's application. The case stands REJECTED.	

Case No.	20 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	21 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

HQ File Number	HQRNORM REVIW00004485AM25
RA File Number	03AX04001436 AM23
Licence No and Date	0311015674/20/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	22 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	23 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00000755AM26
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	24 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 11.12.2025 has been issued to the applicant firm.	

Case No.	25 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00002501AM26
RA File Number	07AX04000566 AM23
Licence No and Date	0711005066/20/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. What is the chemical composition of the export product? Submit certificate of analysis from the recognized laboratory. Submit the shipping bill also. 2. Submit certificate of analysis from the supplier on the imported lead scrap (rains, rink and roper). Also, bill of entry. The case stands deferred.	

Case No.	26 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	27 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00001113AM26
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Reason/justification for review of norms. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	28 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00001632AM26
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision: The Committee examined the case as per the agenda and decided to seek the following information/documents from the applicant: 1. Representation review application not found attached in the portal, provide the same. The case stands deferred.	

Case No.	29 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	RAYZON SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00000503AM26
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision: The Committee examined the case as per the agenda and decided to seek the following information/documents from the applicant: 1. Representation review application not found attached in the portal, provide the same. The case stands deferred.	

Case No.	30 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and	3411002865/04/10/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	31 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	32 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	LALBABA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004749AM23
RA File Number	02AX04000484 AM23
Licence No and Date	0211003417/01/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Description of import item at SI.No.1 may be amended as "Carbon/Alloy Steel Seamless Tubes and pipes (Hot Finish) " and its	

quantity may be allowed as 1.10 Kgs./Kg. content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	33 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Net weight of export items at SI.No.1 to 3 may be specified as 4156.7 Kgs , 1179.6 Kgs & 87.56 Kgs respectively. 2. Import item at SI.No.1 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 1150.2 Feet as 1.02 Fts./Ft. content in the export item at SI.No.1. 3. Import item at SI.No.2 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 427.6 Feet as 1.02 Fts./Ft. content in the export item at SI.No.2. 4. Import item at SI.No.3 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 68.7 Feet as 1.02 Fts./Ft. content in the export item at SI.No.3. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	34 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00000377AM26
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	35 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00003781AM25
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision: The Committee examined the firm's request for a review of the ad-hoc norms. Upon scrutiny, the technical authority noted that the norms applicable to this Advance Authorization have been established in line with similar precedents. Consequently, the Committee did not find any justifiable basis for reviewing or revising the existing norms. Accordingly, it was decided to reject the request and maintain the status quo. The review case stands rejected.	

Case No.	36 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00005724AM23
RA File Number	05AX04003007 AM23
Licence No and Date	0511016864/13/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents as the reply submitted by the firm is incomplete: 1. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of	

the cable/Buyers data sheet.

3. Net weight per KM of each Cable.

4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

5. Total requirement of each raw material, export product wise, in a tabular form.

6. Justification for the use of copper scrap for the manufacture of E.C. grade copper wire required in cables.

The case stands deferred.

Case No.	37 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00003664AM26
RA File Number	02AX04000667 AM23
Licence No and Date	0211003958/03/03/2023
Norms Committee Decision: The Committee considered the firm's request for a review of the ad-hoc norms. The applicant has requested to include copper cathode and allow 2% wastage for copper anode. The technical authority discussed the case in detail with the firm representative and decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, copper cathode will not be included in the export item. Accordingly, it was decided to reject the request and maintain the status quo. The review case stands rejected.	

Case No.	38 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision: The Committee examined the case in accordance with the agenda and, after due consideration, decided to reject the review.	

The review case stands **rejected**.

Case No.	39 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	40 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00007352AM23
RA File Number	02AX04000726 AM23
Licence No and Date	0211004160/31/03/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 300 days. Accordingly, the Committee has decided to reject the case. The case stands rejected.	

Case No.	41 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000049AM24
RA File Number	05AX04000036 AM24
Licence No and Date	0511018170/06/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	42 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	43 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000417AM24

RA File Number	05AX04000224 AM24
Licence No and Date	0511018534/26/04/2023
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 12.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	44 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	BRASS INGOTS/BILLETS (CONTENT OF COPPER: 59.10%, ZINC: 36.48%, AND LEAD: 2.36%) QTY: 1500.00 MTS	BRASS SCRAP (COPPER: 57.836% ZINC: 37.437%) QTY: 1431.00 KGS	1431.00 MTS (As applied)
		ZINC INGOTS (Zinc: 96.186%) QTY: 76.50 MT	11.48 MTS against the quantity applied 76.50 MTS
		Zinc scrap (Zinc: 96.186%) QTY: 79.50 MT	NIL
2	BRONZE INGOTS/BILLETS (CONTENT OF COPPER SCRAP ALL GRADES 425 M.T AND CONTENT OF ZINC INGOTS ALL GRADES 30 M.T.; +/-5%)	COPPER SCRAP ALL GRADE (COPPER: 98.979%) QTY: 450.50 MTS	1.025 KGS/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

	QTY: 500 MTS	ZINC INGOTS (Zinc: 98.975%) QTY: 30.60 MTS	1.02 KGS/KG ON THE NET CONTENT OF THE ZINC FROM ZINC INGOTS IN THE EXPORT PRODUCT.
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	45 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
As per the comments of Technical Authority, Deficiency Letter dated 11.12.2025 has been issued to the applicant firm.	
The case stands deferred.	

Case No.	46 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	47 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	48 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	49 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred

Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 11.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	50 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	51 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004412AM24
RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	52 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	53 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	54 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004961AM24
RA File Number	03AX04002034 AM24
Licence No and Date	0311026177/09/08/2023
Norms Committee Decision: The Committee examined the case as per the agenda. The documents submitted by the firm indicate that RA Mumbai has issued a Redemption Certificate for AA No. 0311026177 dated 09.08.2023, based on which the firm seeks closure of the case from NC-2. RA Mumbai may note that norms for the said AA has not been approved by the Norms Committee yet. RA Mumbai is requested to furnish the report detailing the basis of redemption. The case stands deferred pending the report from RA.	

Case No.	55 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 03.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	56 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	57 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00005168AM24
RA File Number	04AX04000362 AM24
Licence No and Date	0411005883/22/08/2023
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 480 days. Accordingly, the Committee has decided to reject the case. The case stands rejected.	

Case No.	58 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	59 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00005570AM24
RA File Number	05AX04001502 AM24
Licence No and Date	0511020872/11/09/2023
Norms Committee Decision:	
As per the comments of Technical Authority, Deficiency Letter dated 11.12.2025 has been issued to the applicant firm.	
The case stands deferred.	

Case No.	60 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
The Committee examined the case in accordance with the agenda and, after due consideration, decided to reject the review.	
The review case stands rejected.	

Case No.	61 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	62 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	GOPALAN TECH FABS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00005877AM24
RA File Number	07AX04000974 AM24
Licence No and Date	0711009301/26/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	63 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

and Date	
HQ File Number	HQRNORM REVIW00006637AM25
RA File Number	33AX04000062 AM24
Licence No and Date	3311001523/26/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	64 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision: The Committee examined the case as per the agenda. The unutilised Authorisation No. 0911005875 dated 29/09/2023, surrendered by the firm, stands cancelled by RA, Hyderabad vide letter No. 09AE04005651AM24 dated 23/02/2024. Consequently, the Committee decided to close the firm's application. The case stands rejected.	

Case No.	65 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

1. Submit a material balance sheet of the export product and imported items with the chemical analysis thereof with reference to 6% wastage indicated in Appendix 4E.
2. Submit chemical analysis report in support of the chemical composition, considered in the balance sheet.

The case stands deferred.

Case No.	66 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	67 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00000753AM26
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	68 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	VIBHOR STEEL TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00006522AM24
RA File Number	03AX04003216 AM24
Licence No and Date	0311028328/31/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Import item at SI No. shall be of relevant grade and thickness as contained/utilized in the export item at SI No.1 and its quantity may be allowed as applied for i.e 2500 MT, being less than the quantity of export item at SI.No.1. 2. Import item at SI.No. 2 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 500 MT, being less than the quantity of export item at SI.No.2. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	69 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Item of Export :ROTAR Blade For Wind Turbine - 50 Nos In the description of export following should be added 1. Weight per blade should be 24,058 kg 2. Import at following S.Nos. are components and may be allowed as per G.N.4	

1, 2, 5, 7, 9, 13, 14, 16, 17, 18, 19, 24, 25, 26, 29, 30, 31, 32, 43, 49, 61, 66, 74, 75, 77, 80, 88, 96, 97, 110, 111, 112, 113, 114, 115, 116, 117, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 144, 146, 147, 148, 150, 151, 152, 153, 157, 158, 160, 161, 165, 166, 169, 174, 177, 179, 182, 189, 192

Following items are consumables and may be allowed together within 2 % of FOB value

6, 10, 11, 12, 40, 57, 58, 59, 71, 72, 85, 93, 118, 141, 142, 143, 145, 149, 154, 155, 156, 159, 162, 163, 164, 167, 168, 170, 172, 173, 175, 176, 178, 180, 181, 183, 184, 186, 188, 191, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211

3. Rest of the import items may be allowed as applied for.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	70 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
1. Import items at SI. No. 1, 2 & 3 shall be of relevant grade and thickness as contained/utilized in the export items at SI. No. 1, 2 & 3 respectively and their quantities may be allowed as 49,470 Kgs., 197,880 Kgs. & 49,470 Kgs. respectively as 1.02 Kgs./Kg. content in the export items.	
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	71 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and	0411006436/20/11/2023

Date	
Norms Committee Decision: The firm was called for Personal Hearing on 17.12.2025, but the firm could not appear before Norms Committee. It was decided to grant one more opportunity to the firm for Personal Hearing with relevant documents/information. The case stands deferred.	

Case No.	72 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00003665AM26
RA File Number	02AX04000492 AM24
Licence No and Date	0211005471/22/11/2023
Norms Committee Decision: The Committee considered the firm's request for a review of the ad-hoc norms. The applicant has requested to include copper cathode in the item of export and allow 1.5% wastage for copper anode. The technical authority discussed the case in detail with the firm representative and decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, it was also decided that the copper cathode will not be included in the export item. Accordingly, it was decided to reject the request and maintain the status quo. The review case stands rejected.	

Case No.	73 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00003666AM26
RA File Number	02AX04000496 AM24
Licence No and Date	0211005491/24/11/2023
Norms Committee Decision: The Committee considered the firm's request for a review of the ad-hoc norms. The applicant has requested to include copper cathode in the item of export and allow 1.5% wastage for copper anode. The technical authority discussed the case in detail with the firm representative and decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, it was also decided	

that the copper cathode will not be included in the export item. Accordingly, it was decided to reject the request and maintain the status quo.

The review case stands rejected.

Case No.	74 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00003667AM26
RA File Number	02AX04000501 AM24
Licence No and Date	0211005507/30/11/2023
Norms Committee Decision: The Committee considered the firm's request for a review of the ad-hoc norms. The applicant has requested to include copper cathode in the item of export and allow 1.5% wastage for copper anode. The technical authority discussed the case in detail with the firm representative and decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, it was also decided that the copper cathode will not be included in the export item. Accordingly, it was decided to reject the request and maintain the status quo. The review case stands rejected.	

Case No.	75 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	76 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	77 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	BHIWADI CYLINDERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00007487AM24
RA File Number	05AX04002950 AM24
Licence No and Date	0511022790/20/12/2023
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 15.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	78 / NC/2/MEET/Dec/202526/13
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Case Status	Case Approved		
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025		
HQ File Number	HQRNORM APPLY 00007875AM24		
RA File Number	13AX04000293 AM24		
Licence No and Date	1311002489/10/01/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
SL NO	ITEM OF EXPORT AND QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	BRASS (COPPER INGOTS)	INGOTS BRASS SCRAP ALLOY	1.06 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
	QTY: 1992.00 MTS		
		QTY: 2111.00 MTS	
NOTE: the copper content of the imported brass scrap should match with copper content in the export product.			
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	79 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00007943AM24
RA File Number	05AX04003161 AM24
Licence No and	0511023232/12/01/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. The applicant is M/S Fex Foundary Alloys Private Limited. However, The Application is filled By M/S Akshit Enterprises (P) Limited. Reasons for involving two names of the company for filing the application. 2. Submit revised application In the name of Fex Foundary Alloys Pvt Limited. 3. Submit Chemical Analysis Report of Magnesium Ferro Silicon. 4. Submit Material Balancing Chart of Input Vs. Output. The case stands deferred.	

Case No.	80 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00006373AM25
RA File Number	02AX04000608 AM24
Licence No and Date	0211005777/17/01/2024
Norms Committee Decision: The Committee considered the firm's request for a review of the ad-hoc norms. The applicant has requested to include copper cathode in the item of export and allow 2 % wastage for copper anode. The technical authority discussed the case in detail with the firm representative and decided that only 0.5% wastage, as previously permitted, will be allowed. Additionally, it was also decided that the copper cathode will not be included in the export item. Accordingly, it was decided to reject the request and maintain the status quo. The review case stands rejected.	

Case No.	81 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00008123AM24
RA File Number	03AX04004831 AM24

Licence No and Date	0311030383/23/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Net weight of export item may be specified as 3068.04 MT. 2. Quantity of import item at SI.No.1 (i.e. Aluminium Wire Rod) may be allowed as 1.01 Kgs/Kg content in the export item. 3. Quantity of import item at SI.No.2 (i.e. ACCC Composite Core) may be allowed as 1.01 Kgs/Kg content in the export item as claimed by the firm. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	82 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00005902AM25
RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision: The Committee examined the case in accordance with the agenda and, after due consideration, decided to reject the review. The review case stands rejected.	

Case No.	83 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00001604AM26
RA File Number	05AX04003421 AM24
Licence No and Date	0511023612/02/02/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided that the footnote of case no 163 of norms committee meeting No NC/2/MEET/MAY/2024-25/3 DATED 18.06.2024 (*The grade and size of imported pipes and tubes should be matched with the grade and size of tubes and pipes in the export product.*) May be replaced and read as under:

NOTE: the grade of imported pipes and tubes should be matched with the grade of tubes and pipes in the export product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	84 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00008593AM24
RA File Number	03AX04005261 AM24
Licence No and Date	0311031243/15/02/2024
Norms Committee Decision: The Committee examined the case as per the agenda. The unutilised Authorisation No. 0311031243 dated 15.02.2024, surrendered by the firm, stands cancelled by RA, Mumbai vide letter No. 03AE04024008AM24 dated 14.05.2024. Consequently, the Committee decided to close the firm's application. The case stands rejected.	

Case No.	85 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	CAPITAL DYEING AND KNITTING MILL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00008656AM24
RA File Number	05AX04003677 AM24
Licence No and Date	0511024059/20/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	86 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	87 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	88 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	89 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00009323AM24
RA File Number	05AX04004088 AM24
Licence No and Date	0511024694/26/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	90 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00009355AM24

RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	91 / NC/2/MEET/Dec/202526/13			
Case Status	Case Approved			
Party Name	HONYLITE PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025			
HQ File Number	HQRNORM REVIW00002344AM26			
RA File Number	05AX04004096 AM24			
Licence No and Date	0511024752/01/04/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ALUMINIUM HONEYCOMB PANEL	60000.00 KGS	ALUMINIUM HONEYCOMB BLOCK.	WASTAGE @16.67% OF THE NET WEIGHT OF IMPORTED ALUMINIUM HONEYCOMB BLOCK IN THE EXPORT PRODUCT.
			POLYURETHANE ADHESIVE COMPONENT A POLYOL	0.18% OF THE FOB VALUE OF THE EXPORT PRODUCT
			POLYURETHANE ADHESIVE COMPONENT	

			B ISOCYANATE	
2	ALUMINIUM HONEYCOMB CORE	5000.00 KGS	ALUMINIUM HONEYCOMB BLOCK	WASTAGE @14% OF THE NET WEIGHT OF IMPORTED ALUMINIUM HONEYCOMB BLOCK IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE ALUMINIUM HONEYCOMB BLOCK SHOULD BE MATCHED WITH THE GRADE OF THE ALUMINIUM HONEYCOMB PANEL AND CORE TO BE EXPORTED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	92 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

1. Difference in the export item and import item.

2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	93 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00000231AM25
RA File Number	04AX04000011 AM25
Licence No and Date	0411007262/15/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Item of export ROTAR BLADE FOR WIND TURBINE - 50 NOS In the description of export following should be added 1. WEIGHT PER BLADE SHOULD BE 24,250 KG 2. Import at following S.Nos are components and may be allowed as per G.N.4 1, 2, 4, 6, 8, 12, 13, 15, 16, 17, 18, 22, 23, 24, 27, 28, 29, 30, 40, 45, 57, 59, 67, 68, 70, 73, 80, 86, 87, 99, 100, 101, 102, 103, 104, 105, 107, 109, 110, 111, 112, 113, 114, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 129, 131, 132, 135, 136, 137, 141, 144, 149, 150, 153, 155, 157, 165, 168 Following items are consumables and may be allowed together within 2 % of fob value 5, 9, 10, 11, 37, 53, 54, 55, 64, 65, 78, 84, 106, 108, 126, 127, 128, 130, 133, 134, 138, 139, 140, 142, 143, 145, 146, 147, 148, 151, 152, 154, 156, 158, 159, 160, 162, 164, 167, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187 3. Rest of the import items may be allowed as applied for RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	94 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000232AM25
RA File Number	04AX04000010 AM25
Licence No and Date	0411007266/15/04/2024
Norms Committee Decision:	

As per the comments of Technical Authority, Deficiency Letter dated 15.12.2025 has been issued to the applicant firm.

The case stands deferred.

Case No.	95 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LINEAR DAMPER (LD) COIL (MADE OF PRE-PAINTED GALVANIZED IRON (PPGI) COIL), WIDTH FROM 30 MM TO 45 MM, LENGTH: 560962 MTRS	146412.00 KGS	PPGI COILS, THICKNESS: 0.45MM, WIDTH: 1200 MM, GRADE: DX51D+Z.	1.23 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: The grade and thickness of the imported PPGI COILS should be matched with the grade and thickness of the LD COILS.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	96 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred

Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000358AM25
RA File Number	56AX04000020 AM25
Licence No and Date	5611002897/22/04/2024
Norms Committee Decision: The Committee noted that, due to the cancellation of the export order, the firm has opted not to pursue norms fixation in respect of Advance Authorization No. 5611002897 dated 22.04.2024 and has requested that its norms fixation application be treated as withdrawn. The firm has further stated that it will initiate the process of regularization of the said authorization through RA, Indore. Accordingly, the Committee decided that RA, Indore may furnish a report in the matter indicating whether an application has been received from the firm for cancellation/regularization of the said Advance Authorization on account of its non-utilization. The case stands deferred.	

Case No.	97 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000414AM25
RA File Number	05AX04002114 AM24
Licence No and Date	0511025153/24/04/2024
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 04.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	98 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	99 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000538AM25
RA File Number	56AX04000031 AM25
Licence No and Date	5611002924/03/05/2024
Norms Committee Decision: The Committee noted that, due to the cancellation of the export order, the firm has opted not to pursue norms fixation in respect of Advance Authorization No. 5611002924 dated 03.05.2024 and has requested that its norms fixation application be treated as withdrawn. The firm has further stated that it will initiate the process of regularization of the said authorization through RA, Indore. Accordingly, the Committee decided that RA, Indore may furnish a report in the matter indicating whether an application has been received from the firm for cancellation/regularization of the said Advance Authorization on account of its non-utilization. The case stands deferred.	

Case No.	100 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	LASER POWER & INFRA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

1. Net weight of export items at Sl.No. 1 to 4 under the Advance Authorization may be specified as 829 Kgs./Km, 94 Kgs./Km, 268 Kgs./Km, & 416 Kgs./Km respectively.
 2. Quantity of import items at Sl.No. 1, 6, 11 & 17 (i.e. Aluminium Ingots) may be allowed as 1.02 Kgs/Kg content in the export items at Sl. No. 1 to 4 respectively.
 3. Quantity of import items at Sl.No. 2, 7, 13 & 18 (i.e. Magnesium Ingots) may be allowed on net to net content basis in the export items at Sl. No. 1 to 4 respectively, as claimed by the firm.
 4. Quantity of import items at Sl.No. 3, 8, 14 & 19 (i.e. Silicon Metal) may be allowed on net to net content basis in the export items at Sl. No. 1 to 4 respectively, as claimed by the firm.
 5. Quantity of import items at Sl.No. 4, 9, 15 & 20 (i.e. Tibor rod) may be allowed on net to net content basis in the export items at Sl. No. 1 to 4 respectively, as claimed by the firm.
 6. Quantity of import items at Sl.No. 5, 10 & 16 (i.e. XLPE Compound) may be allowed as 1.02 Kgs/Kg content in the export items at Sl. No. 1 to 3 respectively, as claimed by the firm.
- RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	101 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	102 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

HQ File Number	HQRNORM APPLY 00001136AM25
RA File Number	03AX04005954 AM24
Licence No and Date	0311034396/05/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: i) Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs. ii) Declaration regarding non-recoverable Wastage in manufacturing process iii) Declaration as prescribed under Annexure 'A' to Trade Notice No. 1/06 dated 07.06.2005, Declaration as prescribed under the Annexure to Trade Notice No. 4/AM06 dated 06.07.2005, iv) Declaration under Para 4.07 of HBP and Para 4.15 of HBP . v) The Fob value and CIF value as certified by CE and as mentioned in application are not matching. The case stands deferred.	

Case No.	103 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00001239AM26
RA File Number	07AX04000314 AM25
Licence No and Date	0711011471/05/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	104 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	105 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. WHAT ARE THE REASONS FOR INDICATING TWO QUANTITIES IN THE ITEM OF IMPORT (NET CONTENT: 293136 AND QUANTITY REQUIRED: 388787 KGS)? 2. SUBMIT A CHART OF SIZES AND NUMBERS OF EXPORT ITEMS, THEIR TOTAL WEIGHT AND ALSO SIZES, QUANTITY AND WEIGHT OF THE IMPORTED ITEMS WITH WASTAGE CALCULATION. 3. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION. 4. DRAWING OF THE COUPLING WITH COMPLETE DIMENSIONS. 5. MTC OF THE IMPORTED MATERIAL FOR COUPLING. ? The case stands deferred.	

Case No.	106 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms: 1. Import item at Sl No. 1 may be of relevant grade as contained/utilized in the export item and its quantity may be allowed as applied for i.e. 25 MT as 1.05 Kgs./Kg. content in the export item, as claimed by the firm. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	107 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001284AM25
RA File Number	04AX04000207 AM25
Licence No and Date	0411007573/13/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE - 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED 1. Weight per blade should be 24,246 KG 2. Import at following S.NOS are COMPONENTS and may be allowed as per G.N.4 1,2,4,6,8,12,13,15,16,17,18,22,23,24,27,28,29,30,40,45,57,59,67,68,70,73,80,86,87,99,101,103,104,105,106,107,108,110,111,112,113,114,115,116,117,118,119,123,125,126,129,130,131,135,138,143,144,147,149, 151,159,162. Following items are CONSUMBALES and may be allowed together within 2 % of FOB value 5,9,10,11,37,53,54,55,64,65,78,84,100,102,120,121,122,124,127,128,132,133,134,136,137,139,140,141,142,145,146,148,150,152,153,154,156,158,161,163,164,165,166,167,168,169,170,171,172,173,174,175,176,177,178,179,180,181. 3. Rest of the import items may be allowed as applied for RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	108 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001338AM25
RA File Number	03AX04001141 AM25
Licence No and Date	0311034651/14/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	109 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	110 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected

Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001483AM25
RA File Number	05AX04000879 AM25
Licence No and Date	0511026189/21/06/2024
Norms Committee Decision: The Committee examined the case as per the agenda. The unutilised Authorisation No. 0511026189 dated 21/06/2024, surrendered by the firm, stands cancelled by CLA vide letter No. 05AE04002779AM25 dated 28/01/2025. Consequently, the Committee decided to close the firm's application. The case stands rejected.	

Case No.	111 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001570AM25
RA File Number	05AX04000962 AM25
Licence No and Date	0511026327/26/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	112 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	113 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 15.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	114 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 04.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	115 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms: 1. Import item at Sl No. 1 may be of relevant grade and thickness as contained/utilized in the export item at Sl No. 1 and its quantity may be allowed as applied for i.e. 85,000 Kgs as 1.10 Kgs./Kg. content in the export item at Sl No. 1. 2. Import item at Sl No. 2 may be of relevant grade and thickness as contained/utilized in the export item at Sl No. 2 and its quantity may be allowed as applied for i.e. 26,000 Kgs as 1.10 Kgs./Kg. content in the export item at Sl No. 2. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	116 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	117 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001950AM25
RA File Number	04AX04000305 AM25
Licence No and Date	0411007798/16/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	118 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001951AM25
RA File Number	04AX04000306 AM25
Licence No and Date	0411007802/16/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	119 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	PRECISION DRAWELL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002065AM25
RA File Number	50AX04000051 AM25
Licence No and	5011001505/23/07/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms: 1. Description of import item may be amended as "Steel Wire Rod" 2. Import item shall be of relevant grade as contained in the export item and its quantity may be allowed as 606 MT as 1.01 Kgs./Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	120 / NC/2/MEET/Dec/202526/13			
Case Status	Case Approved			
Party Name	SHAH FOILS LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025			
HQ File Number	HQRNORM APPLY 00002142AM25			
RA File Number	08AX04000643 AM25			
Licence No and Date	0811012206/25/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	STAINLESS STEEL COLD ROLLED COILS 316L WIDTH 25MM TO 599MM AND THICKNESS 0.08MM TO 0.80MM	186047.00 KGS	STAINLESS STEEL COLD ROLLED COILS 316L Width 650mm to 720mm and Thickness 1.20mm to 1.55mm QTY: 200000.00 KGS	1.03 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS-STEEL COILS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

THE THICKNESS OF THE IMPORTED STAINLESS COILS SHOULD BE MORE THAN THE THICKNESS OF THE COIL TO BE EXPORTED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	121 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	122 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision: The firm was called for Personal Hearing on 17/12/2025, but the firm could not appear before Norms Committee. It was decided to grant one more opportunity to the firm for Personal Hearing with sample of all import items. The case stands deferred.	

Case No.	123 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	RISHABH ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24
Licence No and Date	0511027159/14/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	124 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	125 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred

Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	126 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	127 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and	0311036754/29/08/2024

Date	
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 10.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	128 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	129 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002787AM25
RA File Number	03AX04002647 AM25
Licence No and Date	0311036800/02/09/2024
Norms Committee Decision: The Committee examined the case as per the agenda. The unutilised Authorisation No. 0311036800 dated 02/09/2024, surrendered by the firm, stands cancelled by RA Mumbai vide letter No. 03AE04019282AM25 dated 21/01/2025. Consequently, the Committee decided to close the firm's application. The case stands rejected.	

Case No.	130 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	131 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002931AM25
RA File Number	04AX04000519 AM25
Licence No and Date	0411008197/09/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE - 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED 1. WEIGHT PER BLADE SHOULD BE 16,613 KG 2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4 2 ,16 ,21 ,22 ,23 ,25 ,28 ,31 ,35 ,37 ,38 ,40 ,41 ,42 ,43 ,44 ,45 ,47 ,48 ,49 ,53 ,57 ,59 ,60 ,63 ,66 ,68 ,69 ,70 ,71 ,72 ,74 ,79 ,80 ,81 ,82 ,83 ,87 ,88 ,90 ,92 ,93 ,95 ,96 ,97 ,98 ,99 ,100 ,101 ,102 ,103 ,104 ,105 ,106 ,107 ,108 ,109 ,110 ,111 ,112 ,113 ,114 ,115 ,116 ,117	

,119,120

FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE

17,19,24,26,34,46,51,55,64,67,85,86,89,94,118

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	132 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	133 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	134 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	135 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003066AM25
RA File Number	04AX04000540 AM25
Licence No and Date	0411008234/16/09/2024
Norms Committee Decision: The firm was called for Personal Hearing on 17/12/2025, but the firm could not appear before Norms Committee. It was decided to grant one more opportunity to the firm for Personal Hearing with sample of all import items. The case stands deferred.	

Case No.	136 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and Date	0511027767/17/09/2024
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 04.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	137 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003194AM25
RA File Number	03AX04003027 AM25
Licence No and Date	0311037288/20/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	138 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00006855AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	139 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	140 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003273AM25
RA File Number	04AX04000577 AM25
Licence No and Date	0411008284/25/09/2024
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 165 days. Accordingly, the Committee has decided to reject the case. The case stands rejected.	

Case No.	141 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00006922AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	142 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	PMS INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003328AM25
RA File Number	04AX04000576 AM25
Licence No and Date	0411008291/27/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	143 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected

Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00005462AM25
RA File Number	08AX04001025 AM25
Licence No and Date	0811012757/27/09/2024
Norms Committee Decision: The Committee examined the case in accordance with the agenda and, after due consideration, decided to reject the review. The review case stands rejected.	

Case No.	144 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	145 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003645AM25
RA File Number	34AX04000512 AM25
Licence No and Date	3411005536/15/10/2024

Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.
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Case No.	146 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	147 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003686AM25
RA File Number	34AX04000573 AM25
Licence No and Date	3411005547/16/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	148 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	149 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003767AM25
RA File Number	03AX04003660 AM25
Licence No and Date	0311038125/21/10/2024
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 04.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	150 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred

Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003800AM25
RA File Number	03AX04003659 AM25
Licence No and Date	0311038180/22/10/2024
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 04.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	151 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	152 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision:	

The firm was called for Personal Hearing on 17/12/2025, but the firm could not appear before Norms Committee. It was decided to grant one more opportunity to the firm for Personal Hearing with sample of all import items.

The case stands deferred.

Case No.	153 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision:	
As per the comments of Technical Authority, Deficiency Letter dated 04.12.2025 has been issued to the applicant firm.	
The case stands deferred.	

Case No.	154 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	155 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004051AM25
RA File Number	04AX04000756 AM25
Licence No and Date	0411008535/08/11/2024
Norms Committee Decision: The firm was called for Personal Hearing on 17/12/2025, but the firm could not appear before Norms Committee. It was decided to grant one more opportunity to the firm for Personal Hearing with sample of all import items. The case stands deferred.	

Case No.	156 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	157 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004071AM25
RA File Number	07AX04001204 AM25
Licence No and	0711012754/11/11/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	158 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004139AM25
RA File Number	05AX04002441 AM25
Licence No and Date	0511028922/14/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	159 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004150AM25

RA File Number	02AX04000513 AM25
Licence No and Date	0211007606/14/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms: 1. Quantity of import items at SI.No. 1 to 8 (Aluminum Wire Rod) may be allowed as 1.01 Kg./Kg. content in the export items at SI.No.1 to 8 respectively. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	160 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004181AM25
RA File Number	03AX04004111 AM25
Licence No and Date	0311038780/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	161 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004183AM25
RA File Number	03AX04004107 AM25
Licence No and Date	0311038781/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of	

technical authority.

The case stands deferred.

Case No.	162 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM REVIW00001116AM26
RA File Number	07AX04001301 AM25
Licence No and Date	0711012817/18/11/2024
Norms Committee Decision: As per the comments of Technical Authority, Deficiency Letter dated 03.12.2025 has been issued to the applicant firm. The case stands deferred.	

Case No.	163 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004355AM25
RA File Number	07AX04001360 AM25
Licence No and Date	0711012892/26/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	164 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred

Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00004379AM25
RA File Number	05AX04002699 AM25
Licence No and Date	0511029259/27/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	165 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00005330AM25
RA File Number	04AX04000938 AM25
Licence No and Date	0411008822/01/01/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 180 days. Accordingly, the Committee has decided to reject the case. The case stands rejected.	

Case No.	166 / NC/2/MEET/Dec/202526/13
Case Status	Case Rejected
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00006504AM25
RA File Number	04AX04001144 AM25
Licence No and Date	0411009185/03/03/2025
Norms Committee Decision:	

The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 150 days. Accordingly, the Committee has decided to reject the case.

The case stands rejected.

Case No.	167 / NC/2/MEET/Dec/202526/13
Case Status	Case Approved
Party Name	BIOPAC INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000723AM26
RA File Number	03AX04000330 AM26
Licence No and Date	0311043695/09/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms: 1. Import item at Sl No. 1 shall be of relevant thickness as contained/utilized in the export item and its quantity may be allowed as 1,00,500 Kgs. as 1.005 Kgs./Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	168 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000806AM26
RA File Number	03AX04000597 AM26
Licence No and Date	0311043821/14/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	169 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00000938AM26
RA File Number	50AX04000013 AM26
Licence No and Date	5011001986/20/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: I. Use of export item. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	170 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001006AM26
RA File Number	03AX04000875 AM26
Licence No and Date	0311044114/22/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of	

technical authority.

The case stands deferred.

Case No.	171 / NC/2/MEET/Dec/202526/13
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202526/ 13 and 17/12/2025
HQ File Number	HQRNORM APPLY 00001036AM26
RA File Number	03AX04000826 AM26
Licence No and Date	0311044110/23/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	